

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No. 295/(MAH)/2017
CA No.

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: M/s. Cello Stationery Products Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
4	TUSHAR K SHAH, i/g VAISH ASSOCIATES	ADVOCATE FOR PETITIONER COMPANY	

Order

TCSP No. 295/230-232/NCLT/MB/MAH/2017

For having the Petitioner Counsel submits that the Hon'ble High Court has not passed an order for appointment of Chartered Accountant and his remuneration, at his request, this Bench hereby appoints M/s. S. U. Buch & Co., CAs, 2/A, Shatrunjay, 16, Lallubhai Park, Andheri (West), Mumbai - 400058 with a remuneration of ₹2,00,000 (Rupees Two lakh only) to assist the Official Liquidator in filing his report on or before next date of hearing.

List this matter for hearing on 2.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)